CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL NEW DELHI

PRINCIPAL BENCH- COURT NO. I

Service Tax Miscellaneous Application No. 50197 of 2024 in

Service Tax Appeal No. 52875 of 2019

(Arising out of Order-in-Original No. 39/2017-CE dated 31.10.2017 passed by the Additional Director General (Adjudication), New Delhi.)

M/s. J. N. Investments & Trading Company Private Limited

....Appellant

Versus

Additional Director General (Adjudication)
New Delhi

...Respondent

APPEARANCE:

Shri Abhishek Rastogi, Advocate for the Appellant Shri Mihir Ranjan, Special Counsel of the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

Date of Hearing/ Decision: February 14, 2024

MISCELLANEOUS ORDER NO. 50133/2024

JUSTICE DILIP GUPTA

The miscellaneous application is allowed as it seeks to bring on record documents which may be relevant for the purpose of the controversy involved in this appeal. Let the documents be kept on record. List on **April 16, 2024** at the top of the board. Liberty is granted to the parties to submit synopsis in the light of the documents that have been brought on record. The second compilation submitted

by the learned Special Counsel appearing for the department be kept on record.

(order pronounced in the open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P. ANJANI KUMAR) MEMBER (TECHNICAL)

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